

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 13 फरवरी, 2015 / 24 माघ, 1936

हिमाचल प्रदेश सरकार

MUNICIPAL CORPORATION SHIMLA

NOTIFICATION

Shimla, the 11th February, 2015

No. MCS/Comm./2015-410.—Whereas, the Municipal Corporation Shimla draft (Property Taxation) Bye-laws-2014 were published in Rajpatra H.P. (e-gazette) on 12-8-2014 vide notification of even number dated 11.8.2014 for inviting public objections, suggestions under Section 397 of the Himachal Pradesh Municipal Corporation Act, 1994:—

Whereas, the objection, suggestions received within the stipulated period have been considered and decided by the Municipal Corporation:—

Now, therefore, in exercise of the powers conferred by Clause (A) of Section 395, 396 and Section 397 read with Clause (d) of Section 88 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994), the final Municipal Corporation Shimla (Property Taxation) Byelaws-2015 are hereby notified and published in Rajpatra H.P. extraordinary for information of general public as follows, namely:—

MUNICIPAL CORPORATION SHIMLA (PROPERTY TAXATION)

BYE-LAWS-2015

- 1. Short title and commencement:—(i) These Bye-laws may be called the Municipal Corporation Shimla (Property Taxation) Bye-laws- 2015.
- (ii) These bye-laws shall come into force from the date of their publication in the Rajpatra (e-gazette) Himachal Pradesh.
 - **2. Definitions:**—In these bye-laws unless the context otherwise require:—
 - (i) 'Act' means the Himachal Pradesh Municipal Corporation Act, 1994 (Act No.12 of 1994) read with its amendment carried out vide H.P. Municipal Corporation (Amendment) Act No. 32 of 2011.
 - (ii) 'Appellate Authority' means an authority prescribed under Section 132 of the Act.
 - (iii) 'Assessment List' means the list of all units of the lands and Buildings assessable to property tax under the provisions of the H. P. Municipal Corporation Act, 1994.
 - (iv) 'Assessment year' means the year commencing from the first day of April to 31st day of March of succeeding year.
 - (v) 'Bye-Laws' means the Municipal Corporation Shimla (Property Taxation) Bye-laws, 2015 made under the Himachal Pradesh Municipal Corporation Act, 1994 and notified in the official gazette.
 - (vi) 'Corporation' means the Municipal Corporation Shimla.
 - (vii) 'Section' means a Section of the Act.
 - (viii) 'Rateable value' as defined in Section 88 of the Act and procedure as prescribed under these bye-laws.
 - (ix) 'Unit' means a specific portion of the land and Building in use and occupation of the owner(s) or occupier(s) including vacant land and built up portion of the building. This will not include setbacks area of Building agricultural lands and land in notified green belt as notified under the Interim Development Plan of Shimla Planning Area.
 - (x) 'Unit area' means area of a unit in square meters.
 - (xi) 'Unit area tax' means property tax on unit(s) of lands & Buildings which shall be charged per annum between one per cent to twenty five percent as may be determined on the basis of rateable value of unit(s) of lands & Buildings by the Corporation from time to time. All other words and expressions used herein but not defined shall have the same meaning respectively as assigned to them in the Act.

- **3. Assessment list what to contain**:—The Commissioner shall keep a book to be called the "Assessment List" in which the following shall be entered in **Form**—A appended to these Byelaws:—
 - (i) A list of all units of the lands and Buildings located within the jurisdiction of Shimla Municipal Corporation, distinguishing each, either by name or number and containing such particulars regarding the location or nature of each, which shall be sufficient for identification thereof.
 - (ii) The rateable value of each unit of the lands and Buildings.
 - (iii) The name of the person primarily liable for payment of property tax and rateable value as well as property tax demand on his/her unit of land or Building.
 - (iv) If any such unit of a land or a Building is not liable to be assessed to the property tax, the reason for such non-liability; and
 - (v) Other details; if any, as the Commissioner may from time to time think, fit.

Explanation:—(i) for the purpose of clause (b) the rateable value of unit(s) of land will be the rateable value of unit(s) of the land and in the case of unit(s) of the building, the rateable value will include the rateable value of the land and the unit(s) of the building erected thereon.

- (ii) For the purpose of charging property tax on a unit of land, the unit of land shall be treated as "land" till the completion plan of building is sanctioned by Municipal Corporation Shimla or by other competent authority of the State Government and such construction is put to use on the spot whichever occurs first. Accordingly, property tax shall be continued to be charged on the rateable value of the unit of land till such time treating it as "land".
- **4. Form of Assessment list:**—The assessment list shall be kept in the **form-A** hereto. The Commissioner may order to add, omit, amend or alter any of the columns of the Performa of the assessment list as and when required.
- 5. Procedure where name of person primarily liable for property tax cannot be ascertained:—If the name of the person primarily liable for the payment of property tax in respect of any unit of any land or Building cannot be ascertained, it shall be sufficient to designate him in the assessment list, property tax bill and in any notice which may be necessary to serve upon the said person under the Act, as "the holder" of such unit of land or Building without further description.
- **6. Inspection of assessment list:**—If assessment list has been completed, the Commissioner shall give public notice thereof mentioning therein the place where assessment list or copy thereof may be inspected and every person claiming to be the owner or lessee or occupier of any unit(s) of any land or building included in the assessment list and any authorized agent of such person shall be at liberty to inspect the list and to file written objection within 30 days from the date of publication of such public notice in the local newspaper(s).
- 7. Register of objections:—The Commissioner shall keep a register of objections in which all objections received under sub-section (4) of Section 94 and sub-section (2) of Section 96 shall be entered. The register shall contain:—
 - (i) The name or number of the land or Building in respect of which objection is received;

- (ii) Name of the person primarily liable for the payment of property tax;
- (iii) Name of the objector;
- (iv) The rateable value finally fixed after enquiry and investigation of the objection by the Committee constituted in this behalf;
- (v) The date from which the rateable value finally fixed has to come into force; and
- (vi) Such other details as the Commissioner may from time to time think, fit.
- 8. Amendment of assessment list as per provisions of Section 96 and investigation and disposal of objections against such amendment:— (i) When any amendment is proposed to be made under the provisions of Section 96 such amendment will provisionally be made in the assessment list and the notice as required under subsection (2) of Section 96 shall be served on the person affected by the amendment after affording him the opportunity to file objection, if any, against the proposed amendment within 30 days from the date of receipt of such notice.
- (ii) Objections shall be inquired into and investigated by the Committee constituted in this behalf under Sub Section 5 of Section 94 of the Act, after affording opportunity of being heard to the objector.
- (iii) The assessment list shall be finally amended in accordance with the decisions made by the said Committee.
- (iv) If no objection is received or if the same are received but not within the time limit specified in this behalf in the notice, the assessment list shall be finally amended by confirming the provisional amendment made in the assessment list. However, for special reasons to be recorded in writing, the Committee constituted in this behalf may consider objections received after the expiry of the stipulated period.
- (v) Property tax on the basis of the amended assessment list shall be due from the date specified in the assessment notice or from the date as may be decided by the Committee constituted in this behalf. Provided that the payment of property tax on the basis of the assessment list, as existing before such an amendment will not be withheld on the ground that some amendment is to be made in the list.
- 9. Payment of property taxes where to be made:—Every person who is liable to pay any of the property tax shall pay the same at the Head Office of the Corporation or at such other place(s) and time as may be specified by the Commissioner. However, the payment of tax shall be made either by cash or cheque or through Bank Draft drawn in favour of the Commissioner, Municipal Corporation Shimla, payable at Shimla or through RTGS in the Bank Account of Municipal Corporation Shimla declared for the said purpose by the Commissioner.
- 10. Demand of property tax to be raised annually by issuing one single bill for one unit of a property:— (i) Demand of property tax shall be raised annually by issuing a single property tax bill on form-B annexed to these bye-laws for each unit of a property. The service of bill shall be effected byhand through special messenger and in case owner or occupier upon whom the bill is to be served is living outside the municipal limits, the bill shall be issued by post under certificate of posting or by registered/speed post. In case the owner or occupier avoids byhand service of the bill, the same shall be effected by affixing the bill in presence of two witnesses on the unit of the property to which the bill relates.

(ii) In case the owner or occupier upon whom the property tax bill has been served, fails to make payment of the property tax within the due date, the property tax shall be recovered by the Commissioner or by the officer/official authorized by him in this behalf by initiating appropriate process under the provisions of Section 124 of the Act.

Provided that nothing herein contained shall affect the liability of such person to any increased property tax to which he may be assessed on account of the said unit of property owing to a revision of the rateable value.

- (iii) The tax for the ensuring year shall be paid either in lump-sum within 30 days at the beginning of the financial year i.e. up to 30th April or in two half yearly installments. The first installment to be paid by 30th April and second installment by 30th October every year.
- 11. Service of property tax bills and demand notices in respect of un-partitioned unit of property:—If an un-partitioned unit of a property is owned by more than one person, service of bill(s) and notice(s) of demand on any one co-owner shall be treated as service on all the owners.
- 12. Demand and collection:—(i) A register of demand & collection of property tax in form-F appended to these bye-laws shall be maintained showing therein the figures of property tax demand, collection, rebate, remission adjustment, arrears, excess recoveries and such other particulars in relation to each unit of the property. This register will be kept either in the shape of hard copy or in the shape of soft copy or in both as the Commissioner may think fit.
- (ii) The register may, if any, the Commissioner thinks fit be made in separate parts or volumes for such purposes and with such several designations as the Commissioner may determine.
- (iii) The separate Register shall be maintained for recording information regarding detail of arrears for the previous years.
- **13.** Circumstances not considered as vacancy of property:- For the purpose of Section 127 and 128 of Himachal Pradesh Municipal Corporation Act, 1994:—
 - (i) A unit of building or of a tenement reserved by the owner for his own occupation shall be deemed to be occupied, whether it is actually occupied by the owner or not;
 - (ii) Any unit of building or of a tenement used or intended to be used for the purpose of any industry which is seasonal in character shall not be deemed to be vacant merely on an account of its being unoccupied and unproductive of rent during such period or periods of the year in which seasonal operations are normally suspended; and
- 14. Remission/Refund not claimable unless notice of vacancy is given to the Commissioner every year:—When a vacancy continues from one year into the following year, no refund or remission of any property tax shall be claimable from the Corporation on an account of such continued vacancy unless notice thereof is given to the Commissioner within 60 days from the commencement of the next financial year.
- 15. Inspection by Municipal Staff of the vacant unit of the property:— If any owner or occupier does not allow or facilitate the inspection by the authorized Corporation staff of any unit of the property claimed by him to be vacant, the Commissioner may refuse to treat such unit of building or tenement, as the case may be, as vacant till the day such inspection is made, and the vacancy of the unit of property is verified.
- 16. Copies of property tax bill(s):—The Commissioner may, on a request in writing from the owner of any unit of land or Building or any other person primarily liable to pay property tax in

respect thereof, give a copy or copies of any bill/bills for any property tax on payment of such fee as may be fixed by the Commissioner from time to time.

- 17. Notice of transfer of title:—The notice regarding transfer of title of any unit of any property required to be given under Section 98 shall be either in Form-C or in Form-D annexed to these bye-laws, as the case may be, and shall state clearly and correctly all the particulars required in the said Form(s).
- 18. Property tax to be paid upto date:—No such notice as contained in bye-laws 17 above shall be deemed to be validly given unless the property tax due upto the date of transfer of title of the unit of property is paid in full.
- 19. Filing of return by owner(s)/occupier(s):—The Commissioner may require any owner or occupier of a unit of land or building or of any portion thereof to furnish information or a written return in Form—E appended to these bye-laws. Every owner or occupier on whom any such requisition is made shall be bound to comply with the same and to give true information or to make a true return to the best of his/her knowledge or belief, within a period of thirty days from the service of such requisition upon him/her.
- **20. Penalty for non-submission of return:**—Whosoever omits to comply with any requisition under bye-laws 19 of these bye-laws or fails to give true information or to make a true return to the best of his/her knowledge or belief, shall in addition to any penalty under Section 101 of the Act, be precluded from objecting to any assessment made by the Commissioner in respect of such unit of the lands or Building of which he/she is the owner or occupier.
- **21. Inspection of tax record:**—Every owner, lessee or occupier of a unit of land and building or authorized agent of any such person may, with the permission in writing of the Commissioner or any officer/official authorized by him in this behalf inspect the tax record relating to the unit of the land/building of which is owner, lessee, agent or occupier free of charge during the office hours.
- **22.** Location factor, characteristic and its value:—For the purpose of clause (c) of Section 88 of the Act, the location Factor, Characteristic and its values shall be as under:—

Zoning of Shimla town proposed as follows:—

Zone A:- Includes the old Municipal Corporation Area.

Zone B:- Includes the newly merged area (i.e. merged in to Municipal Corporation Shimla vide Govt. of HP Notification No. UD-A(1)-4/2006,Shimla-2 dated 23rd August, 2006)

- (ii) Number of Zones:—The entire old and merged Municipal area is proposed to be divided into two zones i.e. A&B zone as referred above. There are five factors which are relevant for determination of rateable value of lands & Buildings. The factor and proposed value of each factor per sq. meter shall be as under:—
 - (I). Location factor(F-1) @ 5
- **23.** Structural factor, characteristics and its value:— For the purpose of clause (c) of Section 88 of the Act, Buildings shall be classified as Pucca, Semi-Pucca and Kutcha in the following manner:—
 - (i) For Pucca- buildings, value per Sq.mtr

- (ii) For Semi-pucca building, value per Sq. mtr = 2.00
- (iii) For Kutcha building, value per Sq.mtr = 1.00

24. Age Factor and Age-wise grouping and value of the Building:—For the purpose of clause (c) of Section 88 of the Act, all the buildings shall be grouped age-wise having factor value as mentioned against each age group as under:—

Group	Building	Factor Value
A	Before1947	1.50
В	1947 to 1980	3.00
С	1981 to 2000	4.00
D	2001 and beyond	5.00

- **25.** Occupancy factor, characteristics and its value:—For the purpose of Clause (C) of Section 88 of the Act, the occupancy factor and its value shall be as under:—
 - (i) Value for residential occupancy:—

(a) Value for self residential	(b) Value for Let out residential
2	2.5

(ii) Value per Sq.mtr. for non-residential Occupancy.

A	В	C	D	${f E}$
Hotel above built	Hotel having	Other Hotels,	Shops, School,	Godowns,
up area of 2000	built up area	Bars,	Colleges, Education	Dhaba, Stall and
Sq.mtr., MNC	between 1000 to	Restaurant,	institutions, Offices,	Other Types of
Show Rooms and	2000 Sq.mtr. and	Banks, ATMs	Hostel, Hospital,	Properties not
Restaurants	show room above	Show rooms,	Theatre, Clubs,	covered Under
	1000 Sq. mtr.	Call Centre,	Paying Guest House	(A to D)
		Marriage	(PGs), Guest House	
		Hall,Travel		
		Agency,		
		Mobile		
		Towers,		
		Coaching		
		Centre.		
12	10	8	7	3

- **26.** Use factor, characteristic and its value:—For the purpose of Clause (c) of Section 88 of the Act, the Value of use factor and characteristic of the unit(s) of Lands & Buildings shall be as under:—
 - (i) Residential = 1.50/-
 - (ii) Non-Residential = 2.50/-
- 27. Method for calculation of ratebale value and Rate of property tax on the rateable value of the unit of lands and Buildings:—Area (in Sq.mtrs) of a unit multiplied by value of relevant factors of unit area method as mentioned above vide Clause 22 to 26 of these bye laws.

The figure that will so come out, thereof shall be the net rateable value of unit and property tax shall be charged on that net rateable value at the rate of 15% in zone A and 10% in zone B for lands and in the case of buildings as under:—

	A-zone	B-zone
(i)	For self occupied residential properties measuring 1.0 Sq. mtrs. to 100 Sq.mtrs. @ 3% P.A. on the rateable Value.	measuring 1.0 Sq. mtrs to 100 Sq.mtrs @
(ii)	For self occupied residential properties measuring 101 Sq mtrs. and above @ 6% P.A. on the rateable Value.	measuring 101 Sq. mtrs. and above.@ 4%
(iii).	For non-residential properties @ 10% P.A. on the rateable value.	(iii). For non-residential properties @5% P.A. on the rateable value.

- **28. Penalty:** If a person liable for payment of Property Tax does not pay the same within a period of one month from the service of tax bill, a person shall be liable for payment of interest as per Section 121 of the Act beside initiation of recovery proceeding as per the provisions of the Section 124 of the Act.
- **29. Repeal and Savings:**—The scheme, regulation or Bye-laws, if any, heretofore relating to the mode of levy, calculation and assessment of property tax is hereby repealed. Anything done or any action taken under the said scheme, regulation or bye-laws if any shall be deemed to have been done or taken under the provisions of these bye-laws.

By order, Sd/-*Commissioner, M.C. Shimla.*

MUNICIPAL CORPORATION SHIMLA TAX DEPARTMENT ASSESSEEMENT LIST (See Bye Laws -4) FORM-A I.D. No. **ZONE** Unit **Property Tax Net Rateable Amount of** Area Value Percentage **General Tax** Residential Let Out Residential Commercial Plot of Land

DATE OF ASSESS	DATE OF ASSESSEMENT				
Sr. No.	Name of Property	Name of Owner	Name of Tenant or Occupier	Remarks	

Municipal Corporation Shimla (Tax Department) (See Bye-Laws 10) Property Tax Bill

Form-B Ph. No. 0177-2650285

Financi Zone	al Year for the Year	Bill No. Bill(s) Detail	Dated
2 011c		Din(s) Detail	
	UNP No.		
	ID No.		
	Name of Property		
	Name of Owner/Occupier		
	Correspondence Address		
	Due Date 15 days from the date of l	Receipt of bill/18 days if by post from	the date of dispatch of bill.

Unit	Area	Net Ratable Value	Property Tax Percentage	Amount of General Tax
Residential				
Let Out Residential				
Commercial				
Plot of Land				

Detail of demand for Property Tax for the year Period	Detail a	of demand for Pi	roperty Tax for the	e vear Peri	od -
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Sr. No	Description of Tax	Amount
1	General Tax	
2	(a) Rebate @ 10 %	
	(b) Remission	
3	Previous Arrear Amount for the period	
4	Interest Amount	
5	Previous Credit	
6	Amount Payable on due date	
7	Amount Payable after due date	
8	Amount still at credit	

Please pay bill before due date to avail 10% rebate.

Bill Prepared By

Bill Checked By

Assistant Secy. Tax

Receipt

UNP No ID No Name of Owner/Occupier	Bill No Bill Date Amount before due date Amount after due date Amount Paid Receipt No Dated
	Receipt No Dated

Cashier, MC Shimla

Terms & Conditions

- 1. The Municipal Corporation Treasury is open from 10:00 AM to 02:00 PM on all working days.
- 2. Cheques should be drawn in favour of Assistant Secretary Tax, MC Shimla.
- 3. Out stations cheques should be include the discount charged in such cheques.
- 4. Rebate @ 10% is given on the taxes claimed for the current year or a bill raised for the first time, if the amount specified in the bill is paid within 15 days from the presentation thereof. Bills sent under postal certificate shall be construed to have been received within three days from the date the posting and accordingly this rebate is given if payment of the bill is made within 18 days from the date of posting.
- 5. If the payment of the tax is not made within the financial years in which the bill is issued an interest @ 1% per month shall be payable after one month of the close of the financial year to which the bill relates.

- 6. The notice of demand/recovery of property tax will not confer any right on the person paying the tax or anyone else to claim validation of unauthorised construction at a later date and the same is without any prejudice to the rights of the Shimla Municipal Corporation to take any legal action including that of demolition in respect of such unauthorised construction/structure.
- 7. In case any of your payments have not been adjusted please do come with original receipts given by the Municipal Corporation Shimla.
- 8. Please always mention No./date, name of house and demand No. in all correspondence.
- 9. It is requested that this bill be presented while tendering payment.

Form-C (SEE BYE LAW 17)

Form of notice of Transfer to be given which has taken place by way of instrument.

	stant Secretary (Tax), al Corporation, Shimla					
I R/o hereby give notice as	ye notice as required by section 98 of the H.P. Municipal Corporation Act, 1994 (Act 14) of the following transfer of property:—					
	Descri	ption of Prop	erty			
Name of address of person whose title has been transferred	Name & address of person to whom property title has been transferred	Detail of Property	Area of the property	Account No./ID No. of old assesses	Remarks	
1	2	3	4	5		
Date				vner/Occupier		

Mob. No. _____

Form-D (SEE BYE LAW 17)

Form of notice of Transfer to be given which has taken place otherwise than by instrument.

То					
	Assistant Secretary (
Mun	icipal Corporation, S	himla.			
Ι			S/O		
R/o		• 11	00 04 11		
nereby 1994 (Act No. 12	y give notice as request of 1994) of the follow	uired by sectionships by section wing transfer	on 98 of the H. of property:—	P. Municipal Co.	rporation Act,
1991 (110011011					
]	Description of	f Property		
Name of address of person whose Title has been transferred	Name heir/ successor to whom property title has been transferred	Detail of Property	Area of the property	Account No./ID No. of old assesses	Remarks
1	2	3	4	5	
Date			Address	wner/Occupier	
		FORM	I-E		

(Tax liability form under section 99/101 of the Himachal Pradesh Municipal Corporation Act, 1994) (See Bye-law 19)

To

The Assistant Secretary Tax, Municipal Corporation, Shimla.

Subject:— Filling of return for assessment of properties for Municipal Taxes.

Sir/Madam,

	I	am	submitting	the	details	of	property	known	as	I.D
No			Ward No			7	one	as ur	nder:—	

Sr.	Unit	Area	Factors					Total rateable Value	Maintenance & Repair Rebate @10% under section 88 of MC Act.	Net ratea ble value	Remarks
			F1	F2	F3	F4	F5	F1 to F5 (Multiply)			
1.	(a) Residential		5			2.00	1.50	(Munipiy)			
	(b) Let out Residential		5			2.50	2.50				
2.	Non Residential/ Commercial										
	(a) Hotel above built up area of 2000 sq.m., MNC Show Rooms and Restaurants		5			12	2.50				
	(b) Hotel having built up area between 1000 to 2000 sq.m. and show room above 1000 sq. M.		5			10	2.50				
	(c) Other Hotels, Bars, Restaurant, Banks, ATMs Show rooms, Call Centre, Marriage Hall,Travel Agency, Mobile Towers, Coaching Centre		5			8	2.50				
	(d) Shops, Schools, Colleges, Education institutions, Offices, Hostel, Hospital, Theatre, Clubs, Paying Guest House (PGs), Guest House.		5			7	2.50				
	(e) Godowns, Dhaba, Stall and Other Types of Properties not covered Under (a to e).		5			3	2.50				
3.	Plot of Land		5								

I hereby declare that the information furnished above is correct to the best of my knowledge
or belief and that nothing has been concealed therefrom.
Date

Yours faithfully,

Verification of the Tax Inspector

Verification of the Asstt. Secy. Tax

Location factor/characteristic and its value

- (i) Number of zones:—The entire old and merged Municipal area has been divided i.e. A&B zone.
- (I) Location factor (F-1) @ 5 is same for both the Zones.

Structural factor, Characteristics and its values (F2):—

- (i) For Pucca-building value per Sq. Mtr. = 3.00
- (ii) For semi-pucca building, value per sq. mtr = 2.00
- (iii) For kutcha building, value per sq.mtr = 1.00

Age factor and Age-wise grouping and value of the Buildings (F3):—

	Group							
A	Before1947	1.50						
В	1947 to 1980	3.00						
С	1981 to 2000	4.00						
D	2001 and beyond	5.00						

Occupancy factor/Characteristics and its value (F4):—

(i) Value for residential occupancy:

(a) Value for self residential	(b) Value for Let out residential					
2.00	2.50					

(ii) Value per sq.mtr. for non-residential Occupancy.

A	В	C	D	E
up area of 2000 sq.m., MNC Show Rooms and	up area between 1000 to 2000 sq.m. and show room above 1000 sq. m.	Restaurant, Banks, ATMs Show rooms, Call Centre, Marriage Hall, Travel Agency,	Shops, Schools, Colleges, Education institutions, Offices, Hostel, Hospital, Theatre, Clubs, Paying Guest House (PGs), Guest House	Stall and Other Types of Properties not covered Under (A
12	10	8	7	3

Use factor/Characteristic and its value (F5):-

The value of Use factor/characteristic of the unit(s) of the lands & buildings for the purpose of Clause (c) ibid shall be as under:—

- (i). Residential = 1.50/-
- (ii). Non. Residential = 2.50/-

Method for calculation of Rateable Value and Rate of property tax on the Rateable Value of the unit of lands and Buildings:—

Area (in sq.mtrs) of a unit multiplied by value of relevant factors of unit area method as mentioned in 23 to 27of the bye laws. The figure that will so come out, thereof shall be the net rateable value of unit and property tax shall be charged on that net rateable value at the rate of 15% in zone A and 10% in zone B for lands and in case of buildings as under:—

	A-zone	B-zone
	uring 1sq.mtr. to 100 sq.mtrs.@3% P.A.	For self occupied residential propertie measuring 1sq. mtr. to 100sq.mtrs @2% P.A. o the RV. (Rate able Value)
(ii)	For self occupied residential properties. Measuring 101sq mtrs. to above @6% P.A. on the RV.(Rate able Value)	1 1
(iii).	For non-residential properties @ 10% P.A. on the rateable value	(iii). For non-residential properties @ 5% P.A on the rateable value.

Form-F

Municipal Corporation Shimla

Demand and Collection Register (See Bye-Laws 12)

UNP No
ID No
Name of Property
Name of Owner/Occupier
Correspondence Address

Unit	Area	Net Rateable Value	Property Tax Percentage	Amount of General Tax
Residential				
Let Out Residential				
Commercial				
Plot of Land				

General Tax	Rebate	Total General Tax	Previous Arrear Amount	Interest	Net Amount Payable	Bill No.	Bill issue Date	Current General Tax Collection	Rebate & Remission	Arrear collection	Interest Collection	Receipt No.	Receipt Date	Current Balance Amount	Arrear Balance Amount	Credit	Remarks

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 17th January, 2015

No. Home-B (B)-1-5/2003.—The Governor, Himachal Pradesh, is pleased to create 01 (ONE) post of Registrar (Administration) in the pay scale of Rs. 15600-39100+8400 Grade Pay + Rs. 2500/- Secretariat pay in the High Court Registry to be filled up from the ministerial staff of Hon'ble High Court by promotion.

This issues with the prior concurrence of Finance Department obtained vide their U.O. No. 53049910-Fin-F/2014 dated 29-11-2014.

By order, Sd/-Chief Secretary (Home).

गृह विभाग

अधिसूचना

शिमला-2, 23 जनवरी, 2015

संख्याः गृह—बी(बी)14—2/94—जेल—11.——हिमाचल प्रदेश की राज्यपाल, दण्ड प्रक्रिया संहिता, 1973 की धारा 432 और हिमाचल प्रदेश जेल मैनुअल, 2000 के पैरा 570 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश राज्य में सिविल और दाण्डिक अधिकारिता वाले न्यायालयों तथा विशेष न्यायालयों द्वारा दोषसिद्ध कैदियों को, निम्नलिखित यथा विनिर्दिष्ट, राज्य सरकार का परिहार प्रदान करती हैं:—

	₩ <u>₩</u> ₩	
क्रम	कैदियों की श्रेणियां	राज्य परिहार का मापमान
सख्या		मन्जूर किए गए
1.	आजीवन कारावास से दण्डादिष्ट कैदियों को सिम्मिलित करते हुए, ऐसे कैदियों को, जिन्हें 10 वर्ष से अधिक के कारावास से दण्डादिष्ट किया गया है।	पैतालीस दिन ।
2.	पांच वर्ष से अधिक और दस वर्ष तक के कारावास से दण्डादिष्ट कैदी।	तीस दिन।
3.	तीन वर्ष से अधिक और पांच वर्ष तक के कारावास से दण्डादिष्ट कैदी	इक्कीस दिन।
4.	एक वर्ष से अधिक और तीन वर्ष तक के कारावास से दण्डादिष्ट कैदी	पन्द्रह दिन।
5.	तीन मास से अधिक और एक वर्ष तक के कारावास से दण्डादिष्ट कैदी	सात दिन ।

परन्तु इस आदेश के अन्तर्गत उपरोक्त परिहार निम्नलिखित को लागू नहीं होगा :--

- 1. किसी भी श्रेणी के नजरबन्द।
- शासकीय गुप्त बात अधिनियम,1923 की धारा 3, 4, 5, 6 और 10 दण्ड विधि संशोधन अधिनियम, 1961 की धारा 2 और 3 और भारतीय दण्ड संहिता की धारा 121 से 130 के अधीन सिद्धदोष व्यक्ति।
- 3. दण्ड प्रक्रिया संहिता की धारा 107 / 109 के अधीन परिशान्ति कायम रखने के लिए या सदाचार के लिए प्रतिभूति देने में असफलता के कारण कारावासित व्यक्ति।
- 4. जुर्माने के संदाय के व्यतिक्रम में कारावास भुगत रहे कैदी ।
- 5. स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम के अन्तर्गत कारावास भुगत रहे कैदी।
- 6. उन मामलों में, जिनमें राज्य या केन्द्रीय सरकार की किसी सम्पत्ति का दुर्विनियोग या नाश या नुकसान अन्तर्वलित हो ।
- 7. जहाँ मृत्यु दण्ड को आजीवन कारावास में परिवर्तित किया गया हो चाहे दण्ड प्रक्रिया संहिता की धारा 433 के अधीन हो या भारत के संविधान के अनुच्छेद 72 या अनुच्छेद 161 के अर्न्तगत हो।
- 8. जहाँ भारतीय दण्ड संहिता की धारा 302 के अधीन कोई अपराध मुक्ति धन लेने या लूट या डकैती या व्यपहरण या अपहरण करने के आशय से किया गया हो ।
- 9. जहाँ कोई अपराध भारतीय दण्ड संहिता की धारा 376 से 376—घ या 377 के साथ पठित भारतीय दण्ड संहिता की धारा 302 या 304 के अधीन किया गया है ।
- 10. जहाँ कोई अपराध भारतीय दण्ड संहिता की धारा 302 या 304 के अधीन किया गया है और पीड़ित चौदह वर्ष की आयु से कम का बालक / बालिका है ।
- 11. जहाँ दोषसिद्धि भारतीय दण्ड संहिता की धारा 376 के अधीन की गई है और बलात्कार अव्यस्क लड़की के साथ किया गया है।
- 12. जहाँ दोषसिद्धि भारतीय दण्ड संहिता की धारा 384 से 402 के अधीन की गई है ।
- 13. जहाँ कोई अपराध विस्फोटक पदार्थ अधिनियम की धारा 4 या 5 के अधीन या आतंकवाद निवारण अधिनियम, 2002 के अधीन किया गया हो। कोई अपराध विस्फोटक पदार्थ अधिनियम या आतंकवाद निवारण अधिनियम, 2002 की धारा 4 या 5 के अधीन किया गया हो।
- 14. जहाँ दोषसिद्ध को न्यायालय द्वारा आभ्यासिक अपराधी ठहराया गया है ।
- 15. जहाँ कोई अपराध खाद्य अपिमश्रण निवारण अधिनियम के अधीन किया गया और दण्ड छह मास से अधिक का है ।
- 16. जहाँ दोषसिद्धि भारतीय दण्ड संहिता की धारा 498-क के अधीन की गई है ।
- 17. जहाँ दोषसिद्धि भ्रष्टाचार निवारण अधिनियम के अधीन की गई है।
- 18. विधि विरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 के अधीन अपराध।

19. कोई सिद्धदोष जिसे परोल पर छोडा गया था और जो परोल के पश्चात् कारागार में हाजिर नहीं हुआ है/फरार है, को अपवर्जित किया जाए।

आदेश द्वारा, (मनीष गर्ग), सचिव (गृह)।

[Authoritative English text of this Department's Notification No. Home-B(B)14-2/94-Jails-II dated 23 January, 2015 as required under Article 348 (3) of Constitution of India]

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 23rd January, 2015

No. Home-B(B)14-2/94-Jails-II.—In exercise of the powers conferred by Section 432 of the Code of Criminal Procedure, 1973 and Para 570 of the Himachal Pradesh Jail Manual, 2000, the Governor of Himachal Pradesh is pleased to grant State Government Remission to the Prisoners who have been convicted by the Courts of Civil and Criminal Jurisdictions in the State of Himachal Pradesh and Special Courts, as specified below:—

Sr.	Categories of Prisoners	Scale of State
No.		Remission Granted
1.	Prisoners including those sentenced for life imprisonments, who have been sentenced for more than 10 years.	45 days
2.	Prisoners sentenced to imprisonment for more than 5 years and upto 10 Years.	30 days
3.	Prisoners sentenced to imprisonment for more than 3 years and upto 5 Years.	21 Days
4.	Prisoners sentenced to imprisonment for more than 1 year and upto 3 Years.	15 Days.
5.	Prisoners sentenced to imprisonment for more than 3 months and upto 01 Year.	07 Days.

Provided that the above remission under this order shall not be applicable to the following:—

- 1. Detenue of any class.
- 2. Persons convicted under Section 3, 4, 5, 6, & 10 of the Official Secrets Act, 1923, Section 2 and 3 of the Criminal Law Amendment Act, 1961 and Sections 121 to 130 of the Indian Penal Code.
- 3. Persons imprisoned for failing to give security for keeping the peace or for their good behavior under Section 107/109 of the Criminal Procedure Code.
- 4. Prisoners undergoing imprisonment in default of payment of fine.

- 5. Prisoners undergoing imprisonment under the NDPS Act.
- 6. In cases involving misappropriation or destruction or damage to any property belonging to the State or Central Government.
- 7. Where the sentence of death has been commuted into imprisonment for life either under section 433 Cr. P. C. or under Article 72 or Article 161 of the Constitution of India.
- 8. Where an offence is committed under section 302 of the Indian Penal Code with an intent to collect ransom or committing robbery or dacoity or kidnapping or abduction.
- 9. Where an offence is committed under section 302 or 304 IPC read with sections 376 to 376-D or 377 IPC.
- 10. Where an offence is committed under section 302 or 304 IPC and the victim is a child under the age of 14 Years.
- 11. Where the conviction is made under section 376 IPC and the rape has been committed on a minor girl.
- 12. Where the conviction is made under section 384 to 402 IPC.
- 13. Where an offence is committed under section 4 or 5 of the Explosive Substances Act or the Prevention of Terrorism Act, 2002.
- 14. Where a convict has been categorized as habitual offender by the court.
- 15. Where an offence has been committed under the Prevention of Food Adulteration Act and the punishment is more than six months.
- 16. Where the conviction is under section 498-A IPC.
- 17. Where the conviction is under the Prevention of Corruption Act.
- 18. Offence under the Unlawful Activities (Prevention) Act, 1967.
- 19. Any convict who was released on parole and has jumped parole/absconding should be excluded.

By order, (MANEESH GARG), Secretary (Home).

ब अदालत जनाब सहायक समाहर्ता एवं कार्यकारी दण्डाधिकारी प्रथम श्रेणी, ज्वाली, जिला कांगड़ा (हि0 प्र0)

श्रीमती ईच्छया देवी पत्नी स्व0 श्री गनेश दत्त, निवासी गांव भरमाड़, मौजा भरमाड़, तहसील ज्वाली, जिला कांगडा (हि0 प्र0)।

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती ईच्छया देवी पत्नी स्व0 श्री गनेश दत्त, निवासी गांव भरमाड़, मौजा भरमाड़, तहसील ज्वाली, जिला कांगड़ा (हि0 प्र0) ने इस अदालत में प्रार्थना—पत्र गुजारा है कि श्री संतोष कुमार पुत्र श्री गनेश दत्त का जन्म दिनांक 30—12—1985 को गांव भरमाड में हुआ था, जो गलती से पंचायत रिकॉर्ड में पंजीकृत नहीं करवाया जा सका। अब यह जन्म तिथि पंचायत रिकॉर्ड में दर्ज करवाना चाहती है।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त पंजीकरण बारे में कोई उजर व एतराज हो तो वह दिनांक 2—3—2015 को 10 बजे इस न्यायालय में असालतन या वकालतन अदालत हाजिर आकर अपना पेश कर सकता है। अन्यथा हाजिर न आने की सूरत में यक तरफा कार्यवाही अमल में लाई जाकर जन्म तिथि पंचायत रिकॉर्ड में पंजीकृत करने के आदेश पारित कर दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 2-2-2015 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता एवं कार्यकारी दण्डाधिकारी प्रथम श्रेणी, ज्वाली, जिला कांगड़ा (हि0 प्र0)।

ब अदालत श्री कर्म चन्द नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, हारचिकयां, जिला कांगड़ा (हि0 प्र0)

श्रीमती दलविन्द्रा ठाकुर पत्नी श्री चैन सिंह, निवासी गांव मनेई, मौजा मनेई, उप—तहसील हारचिकयां जिला कांगड़ा (हि0 प्र0)।

बनाम

आम जनता

विषय.-प्रार्थना-पत्र सेहत नामा।

श्रीमती दलविन्द्रा ठाकुर पत्नी श्री चैन सिंह, निवासी गांव मनेई, मौजा मनेई, उप—तहसील हारचिकयां जिला कांगड़ा (हि0 प्र0) ने इस अदालत में प्रार्थना—पत्र मय ब्यान हल्फी गुजारा है कि राजस्व अभिलेख पटवार वृत मनेई में मेरा नाम वलविन्द्रा ठाकुर दर्ज है जो कि सही नही है। सही नाम श्रीमती दलविन्द्रा ठाकुर पत्नी श्री चैन सिंह है।

अतः इस इश्तहार राजपत्र हि0 प्र0 शिमला के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह दिनांक 10—3—2015 को असालतन या वकालतन न्यायालय अधोहस्ताक्षरी के कार्यालय में आकर अपना एतराज दर्ज करवा सकता है। बाद पेशी उजर या एतराज नहीं सुना जायेगा तथा राजस्व अभिलेख में नाम दरुस्ती श्रीमती वलविन्द्रा ठाकुर उर्फ दलविन्द्रा ठाकुर पत्नी श्री चैन सिंह के आदेश दे दिये जायेंगे।

आज दिनांक 6-2-2015 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

कर्म चन्द, नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, हारचिकयां, जिला कांगड़ा (हि0 प्र0)। ब अदालत श्री लेख राम धीमान, तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, बैजनाथ, जिला कांगडा (हि0 प्र0)

मुकद्दमा सं0 : 28/NT/2014

तारीख पेशी : 9-3-2015

31/NT/2014

रेणू देवी

बनाम

वंसी लाल

निवासीयान महाल कुदैल वूहली, मौजा बैजनाथ, तहसील बैजनाथ, जिला कांगड़ा, हिमाचल प्रदेश।

रेणू देवी ने अदालत हजा में बराये तकसीम भूमि विभाजन हेतु प्रार्थना—पत्र गुजारा है। प्रार्थी खाता नं0 198, 197, खतौनी नं0 294, 293, खसरा नम्बरान 318, 340, 1302/502, 1304/503, 1349/742, 1312/530, रकबा तादादी 1—5—68 है0, महाल कुदैल वूहली, मौजा बैजनाथ, तहसील बैजनाथ में भू मालिक है। प्रार्थीया इस रकबा की दरुस्ती करवाना चाहती है। लेकिन कुछ हिस्सदारान को साधारण तरीके से इतलाह न हो पा रही है। इसलिए प्रार्थी प्रतिवादीगण वंसी लाल, सुभाष पुत्रान माधो, गुडडो, चिनी पुत्रियां चिन्त राम, अरुण, संजय कुमार, संजीव कुमार पुत्रान व अंजू कुमारी पुत्री व सरोज देवी पत्नी स्व0 श्री उधो राम पुत्र चिंत राम, निवासीगण कुदेल वूहली, तहसील बैजनाथ, बजरिया इश्तहार सूचित किया जाता है कि वह असालतन या वकालतन पेशी तिथि 9—3—2015 (मामला तकसीम) में उपस्थित होकर मुकद्दमा की पैरवी करे व उजर/एतराज पेश करें अन्यथा उनके विरुद्ध एक तरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 30-1-2015 को अदालत की मोहर व मेरे हस्ताक्षर के साथ जारी हुआ।

मोहर।

लेख राम धीमान, तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, बैजनाथ, जिला कांगड़ा (हि0 प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0 प्र0)

श्रीमती अन्जू देवी

बनाम

आम जनता

विषय.-प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

नोटिस बनाम आम जनता।

श्रीमती अन्जू देवी पत्नी श्री राजेश कुमार, निवासी सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा ने इस अदालत में शपथ—पत्र सिहत मुकद्दमा दायर किया है कि उसके पुत्र अकाश की जन्म तिथि 7—11—2010 है परन्तु ग्राम पंचायत सिद्धपुर में जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त बच्चे अकाश का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 23—2—2015 को असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-1-2015 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0)

केस नं0 : 01 / 2105

तारीख दायरा : 23—1—2015 तारीख पेशी : 27—2—2015

शीर्षक : रानी देवी पुत्री श्री हरिया, निवासी गांव व डा० क्यारवां, उप—तहसील धीरा, जिला कांगड़ा (हि० प्र०)

बनाम

प्रधान, ग्राम पंचायत क्यारवां, उप-तहसील धीरा, जिला कांगड़ा

ं प्रार्थिया।

विषय.-प्रार्थना-पत्र अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया उपरोक्त ने इस न्यायालय में प्रार्थना—पत्र मय शपथ—पत्र पेश किया है कि उसके चाचा सुदामा पुत्र वौगा की मृत्यु गांव व डा० क्यारवां, डाकघर धीरा, उप—तहसील धीरा जिला कांगड़ा, हि० प्र० में दिनांक 25—3—1984 को हुई है मगर अज्ञानतावश ग्राम पंचायत क्यारवां के अभिलेख में दर्ज न है।

अतः इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी को इस बारे उजर या एतराज हो तो वह दिनांक 27—2—2015 को प्रातः 10 बजे असालतन या वकालतन अदालत में हाजिर आकर उजर पेश कर सकता है। इसके बाद कोई भी उजर या एतराज नहीं सुना जायेगा तथा सुदामा पुत्र वौगा की मृत्यु पंजीकरण के आदेश सम्बन्धित ग्राम पंचायत कयारवां को पारित कर दिये जायेंगे।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत श्री काली दास, नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0)

केस नं0 : 01 / 2105

तारीख पेशी : 2–3–2015

शीर्षक : रूमना देवी पत्नी स्व0 श्री किशन चंद, निवासी महाल पनापर खौली, मौजा पनापर, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0)

बनाम

आम जनता "प्रत्यार्थी।

विषय.-दरख्वास्त बराये नाम दरुस्ती करने बारे।

रूमना देवी पत्नी स्व0 श्री किशन चंद, निवासी महाल पनापर खौली, मौजा पनापर, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र इस आशय से पेश किया है कि उसका नाम रुमना देवी है। जबिक महाल पनापर हार खौली, मौजा पनापर के राजस्व अभिलेख में रुमला देवी दर्शाया गया है। अतः उसका नाम राजस्व अभिलेख में दरुस्त किया जाये।

अतः इस इश्तहार व मुस्त्री मुनादी द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी को उक्त नाम की दरुस्ती बारे कोई उजर या एतराज हो तो वह दिनांक 2—3—2015 को प्रातः 10 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर पेश कर सकता है। इसके उपरान्त कोई भी उजर या एतराज समायत नहीं होगा तथा नियमानुसार उक्त रुमना देवी पत्नी स्व0 श्री किशन चंद के नाम की दरुस्ती के आदेश पारित कर दिये जायेंगे।

मोहर।

काली दास, नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, उप—तहसील धीरा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, उप-तहसील धर्मप्र, जिला मण्डी (हि0 प्र0)

श्री देश राज पुत्र श्री रेलु राम, निवासी जंगेल, डा० कोट, उप—तहसील धर्मपुर, जिला मण्डी (हि० प्र०)

बनाम

आम जनता

प्रार्थी श्री देश राज पुत्र श्री रेलु राम, निवासी जंगेल ने इस अदालत में प्रार्थना—पत्र प्रस्तुत किया कि उसके बेटे राजेश ढाकुर की जन्म तिथि 16—7—1992 है परन्तु पंचायत रिकॉर्ड वहरी व भरौरी में उसके बेटे राजेश कुमार की जन्म तिथि दर्ज नहीं है। उपरोक्त प्रार्थी ने अपने समर्थन में शपथ पत्र, परिवार रिजस्टर नकल संलग्न प्रस्तुत की है।

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति आम या खास को उक्त जन्म तिथि दर्ज करने बारे कोई एतराज हो तो वह असालतन या वकालतन मिति 3—3—2015 को प्रातः 10 बजे हाजिर होकर पेश कर सकता है अन्यथा गैर हाजिर की सूरत में कार्यवाही एक पक्षीय अमल में लाई जायेगी।

आज दिनांक 28-1-2015 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, उप–तहसील धर्मपुर, जिला मण्डी, हिमाचल प्रदेश।

समक्ष तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सन्धोल, जिला मण्डी (हि0 प्र0)

श्री अमर चन्द पुत्र सोणू राम, निवासी गांव व डाकघर कोठुवा, तहसील सन्धोल, जिला मण्डी (हि0 प्र0)

बनाम

··· फरीकदोयम्।

प्रार्थी श्री अमर चन्द पुत्र सोणू राम, निवासी गांव व डाकघर कोठुवा ने शपथ—पत्र सहित आवेदन किया है कि उसकी पत्नी की मृत्यु दिनांक 6—7—1972 को हुई है परन्तु अज्ञानतावश वह अपनी पत्नी की मृत्यु तिथि पंचायत अभिलेख में दर्ज नहीं करवा सका। अब प्रार्थी ने मृत्यु तिथि दर्ज करवाने के आदेश चाहे हैं।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त मृत्यु तिथि दर्ज करने बारा कोई उजर—एतराज हो तो वह असालतन या वकालतन तारीख पेशी दिनांक 16—3—2015 को 10 बजे इस अदालत में हाजिर होकर अपना उजर पेश कर सकता है। बसूरत गैरहाजिरी एक तरफा कार्यवाही अमल में लाई जाकर मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

यह इश्तहार आज दिनांक 4-2-2015 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सन्धोल, जिला मण्डी (हि0 प्र0)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Mandi (Urban), District Mandi (H. P.)

In the matter of:

- 1. Shri Sandeep Vasant Kadam s/o Shri Vasant Sadashiv Kadam, r/o 402-B, Ghankar Lane, Raviwar Peth, Nasilk-422001, Maharashtra {At present Deputy Commissioner's Residence Jawahar Nagar, Mandi Town, District Mandi (H. P.)}.
- 2. Smt. Snehal Kadam d/o Shri Sampat, r/o 43, Vasanti Society, Onkar Nagar, Mhasrul, Nashik {At present wife of Shri Sandeep Vasant Kadam s/o Shri Vasant Sadashiv Kadam, r/o 402-B, Ghankar Lane, Raviwar Peth, Nasilk-422001, Maharashtra {At present Deputy Commissioner's Residence Jawahar Nagar, Mandi Town, District Mandi (H. P.)}

 ... Applicants.

Versus

General public

Subject.—Application for the registration of marriage under Section 15 of Special Marriage Act, 1954.

Shri Sandeep Vasant Kadam and Smt. Snehal Kadam have filed an application alongwith affidavits in the court of undersigned under Section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 2-6-2010 according to Hindu rites and customs at Nashik Maharashtra and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 2-3-2015 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of February, 2015 under my hand and seal of the court.

Seal. Sd/-

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Mandi (Urban), District Mandi (H. P.)

In the matter of:

- 1. Shri Rupal Rana s/o Shri Rattan Singh, r/o H.No. 189/5, Palace Colony, Mandi Town, Tehsil Sadar, District Mandi (H. P.).
- 2. Smt. Isha d/o Shri Yashodhan, r/o V.P.O. Talyahar, Tehsil Sadar, District Mandi, H.P. (At present wife Shri Rupal Rana s/o Shri Rattan Singh, r/o H.No. 189/5, Palace Colony, Mandi Town, Tehsil Sadar, District Mandi (H. P.) . . . Applicants.

Versus

General public

Subject.—Application for the registration of marriage under Section 15 of Special Marriage Act, 1954.

Shri Rupal Rana and Smt. Isha have filed an application alongwith affidavits in the court of undersigned under Section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 1-2-2015 according to Hindu rites and customs at Bhimakali Temple, Bheuli Mandi, Tehsil Sadar, District Mandi and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 2-3-2015 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of February, 2015 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Mandi (Urban), District Mandi (H. P.).

In the Court of Shri G. C. Negi, H.A.S., Sub-Divisional Magistrate, Shimla (Urban) District Shimla (H. P.).

Shri Ominder Singh Kaushal , r/o Flat No. 7, Geetanjali Apartment, Majitha House, Chotta Shimla, Himachal Pradesh . . . Applicant.

Versus

General Public . . Respondent.

Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas Shri Ominder Singh Kaushal, r/o Flat No. 7, Geetanjali Apartment, Majitha House, Chotta Shimla, Himachal Pradesh has preferred an application to the undersigned for the registration of name & date of birth of his daughter namely "Nipun Parihar" date of birth is 25-9-1975 in the record of Municipal Corporation, District Shimla (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the entry of the date of birth mentioned above, may submit his/her

objection in writing in this court from one month from the publication of this proclamation failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court on this 7th day of February, 2015.

Seal.

G. C. NEGI,

Sub-Divisional Magistrate,

Shimla (Urban), District Shimla, Himachal Pradesh.

In the Court of Shri G. C. Negi, H.A.S., Sub-Divisional Magistrate, Shimla (Urban) District Shimla (H. P.).

Shri Mehar Chand, r/o A/2, Block No. 16, Strawberry Hills, Housing Board Colony, Chotta Shimla, Himachal Pradesh . . . *Applicant*.

Versus

General Public . . Respondent.

Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas Shri Mehar Chand, r/o A/2, Block No. 16, Strawberry Hills, Housing Board Colony, Chotta Shimla, Himachal Pradesh has preferred an application to the undersigned for the registration of name & date of birth of his son namely "Bhavesh Devkaran" date of birth is 10-8-1971 in the record of Municipal Corporation, District Shimla (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the entry as to date of birth mentioned above, may submit his/her objection in writing in this court from one month from the publication of this proclamation failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court on this 7th day of February, 2015.

Seal.

G. C. NEGI,

Sub-Divisional Magistrate,

Shimla (Urban), District Shimla, Himachal Pradesh.

ब अदालत कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला (हि0 प्र0)

श्री तेज राम पुत्र स्व0 श्री छिंगन, निवासी मांदल, तहसील जुब्बल, जिला शिमला (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

श्री तेज राम पुत्र स्व0 श्री छिंगन, निवासी मांदल, तहसील जुब्बल, जिला शिमला (हि0 प्र0) ने इस अदालत में एक प्रार्थना—पत्र मय शपथ पत्र प्रस्तुत किया है कि उसकी चाची कांदी देवी पत्नी स्व0 श्री चैत राम, निवासी मान्दल की मृत्यु दिनांक 1—11—2012 को हो चुकी है। कांदी देवी की कोई भी सन्तान नहीं है। अज्ञानता के कारण प्रार्थी अपनी चाची की मृत्यु का इन्द्राज ग्राम पंचायत मान्दल के अभिलेख में समय पर नहीं करवा सका तथा अब दर्ज करने के लिए निवेदन किया है।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि उपरोक्त कांदी देवी की मृत्यु का इन्द्राज ग्राम पंचायत मान्दल के अभिलेख में दर्ज करने बारे यदि किसी व्यक्ति को कोई भी एतराज हो तो वह दिनांक 9—3—2015 को प्रातः 10.00 बजे इस अदालत में हाजिर आकर अपना एतराज पेश करे। निर्धारित तिथि के पश्चात कोई भी आपित नहीं सूनी जायेगी तथा मृतक की मृत्यु तिथि का इन्द्राज ग्राम पंचायत मांदल के अभिलेख में दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 6-2-2015 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला (हि० प्र०)।

In the court of Shri G.C. Negi (HPAS), Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Urban)

In the matter of:

- 1. Shri Sujit Mukherjee, r/o Swanal Garden, Bangali Bagicha, Tuttikandi, Shimla (H.P.).
- 2. Smt. Rajeshwai Mukeerji d/o Shri S. N. Chatterjee, r/o Gopinathpuram, Durgapur (West Bengal) w/o Shri Sujit Mukherjee, r/o Swanal Garden, Bangali Bagicha, Tuttikandi, Shimla (H.P.)

Versus

General Public

Subject.— Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Shri Sujit Mukherjee and Smt. Rajeshwai Mukeerji have filed an application alongwith affidavits before the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 2nd February, 1988 and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the General Public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing within fifteen days from the publication of this proclamation, objection received after three weeks will not be entertained and marriage will be registered accordingly.

Issued today on 9th February, 2015 under my hand and seal of the court.

Seal.

G. C. NEGI,

Marriage officer-cum-Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय वर्ग एवं नायब तहसीलदार, कसौली, जिला सोलन (हि० प्र०)

मुकद्दमा नं0 : 2/9 ऑफ 2015 तारीख दर्ज : 2-1-2015 तारीख फैसला/लम्बित : 2-3-2015

श्री गोपाल सिंह पुत्र श्री जीत सिंह, निवासी मौजा छटयान, परगना धारठी, तहसील कसौली, जिला सोलन (हि0प्र0) श्री गोविन्द कुमार पुत्र श्री गोरखू, जिवासी ग्राम छटयान, परगना धारठी, तहसील कसौली, जिला सोलन (हि0 प्र0)

सरकार हिमाचल प्रदेश बजरिया अधिशाषी अभियन्ता, लोक निर्माण विभाग मण्डल कसौली, जिला सोलन, हि0 प्र0

प्रार्थना—पत्र तकसीम भूमि जेरे धारा 123 हि0 प्र0 भू0 राजस्व अधिनियम, 1954 मौजा छटयान, तहसील कसौली।

इश्तहार बनाम आम जनता।

प्रार्थी श्री गोपाल सिंह पुत्र श्री जीत सिंह ने इस अदालत में मुश्तरका भूमि खेवट / खतौनी नम्बर 44 / 56—57, कुल कित्ता—3 रकबा तादादी 0—23—63 हैक्टेयर, वाका मौजा छटयान, परगना धारठी, तहसील कसौली की तकसीम हेतु आवेदन किया है। प्रतिवादी एवं प्रोफार्मा प्रतिवादी का अदालत हजा द्वारा समन करके तलब किया गया है परन्तु प्रतिवादी की तामील साधारण तरीके से न हो पा रही है तथा उनका सही पता भी मालूम नहीं हो पा रहा है।

अतः इस इश्तहार द्वारा प्रतिवादी गोविन्द कुमार को सूचित किया जाता है कि वह दिनांक 2—3—2015 प्रातः 10.00 बजे को इस अदालत में असालतन अथवा वकालतन हाजिर आवें। हाजिर न आने की सूरत में उसके विरुद्ध एक तरफा कार्यवाही अमल में लाई जावेगी। इस बात की ताकीद जाने।

आज दिनांक 29-1-2015 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया है।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय वर्ग, कसौली, जिला सोलन (हि0 प्र0)।

CHANGE OF NAME

I, Gaurav have changed my name from Gaurav to Gaurav Kumar by affidavit sworn before the Notary Public Mandi on 27-1-2015. Henceforth, I shall be known as Gaurav Kumar for all purposes.

GAURAV KUMAR s/o Shri Hem Raj, r/o H.No. 90/8, Darmyana Mohalla, P.O. Mandi, Tehsil & District Mandi (H.P.).